

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2001/493/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Sharmila Bhuyan,
District and Sessions Judge,
Nalbari.

Dated Guwahati the 1st Feb
January, 2022.

Sub: **Commuted leave.**

Ref:- Your letter No. DJNB/414 Date 29.01.2022

Madam,

With reference to the above, I am directed to inform you that your prayer for **commuted leave for 5 days from 07.02.2022 till 11.02.2022 (prefixing 05.02.2022 & 06.02.2022 and suffixing 12.02.2022 & 13.02.2022)**, has been granted. Further, you have been asked to hand over charge to the Addl. District & Sessions Judge, Nalbari and in her absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-119/2001/494-495/A, dated , 1-02-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)

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